

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S SCHNEIDER
PROTOTYPING INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Schneider Prototyping India Private Limited
2.	Date of incorporation of corporate debtor	31st March, 2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U29219DL2012FTC233842
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office:81, First Floor, Hemkunt Colony, Level 1 Opp. Nehru Place, New Delhi, India-110048
6.	Insolvency commencement date in respect of corporate debtor	31 st October, 2023
7.	Estimated date of closure of insolvency resolution process	28 th April, 2024 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:Parveen Kumar Jain Regd. No.: IBBI/IPA-001/IP-P-02022/2020-2021/13110
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 501,Lane No. 3A(Band Gali), Chanderlok, behind Sanatan Dharam Mandir, New Delhi-110093 Email:-parveen 2817@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id:cirp.schneiderprototypingindia@gmail.com
11.	Last date for submission of claims	14 th November, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link:- https://ibbi.gov.in/home/downloads (b) NA

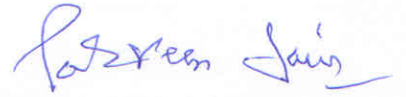
Parveen Jain

Notice is hereby given that the National Company Law Tribunal, Bench-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/sSCHNEIDER PROTOTYPING INDIA PRIVATE LIMITED** on 31st October, 2023.

The creditors of **M/s SCHNEIDER PROTOTYPING INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 14th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Parveen Kumar Jain
Interim Resolution Professional
For Schneider Prototyping India Private Limited
Reg. No.: IBBI/IPA-001/IP-P-02022/2020-2021/13110
AFA Valid upto: 20.06.2024

Place: New Delhi

Date: 2nd November, 2023

SOUTH INDIAN Bank Regional Office - Delhi

The South Indian Bank Ltd, Regional Office-Delhi, Plot No. 21&21/1, 3rd Floor, Near Karol Bagh Metro Station, Opposite Metro Pillar No. 98, Pusa Road, Karol Bagh, New Delhi-110005, Phone: 11 4233 1664/011 4512 8661, E-mail:ro1008@sib.co.in

[See Rule 8 (1)] POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of The South Indian Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 of 2002] and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 17-07-2023 u/s. 13(2) of the Act calling upon the borrower, (1) M/s Bhagwati Diamonds Private Limited at Shop No.46, Nishant Kunj, Kohat Enclave, Main Road, Pitampura, North-West Delhi, NCT of Delhi - 110034 and guarantors: (2) Mr. Anup Kumar Garg at 111, Neelkanth Apartment, Sector - 13, Rohini, North West Delhi - 110085 (3) Mr. Sanjay Kumar @ Sanjay Singal @ 541, Neelkanth Apartment, Sector - 13, Rohini, North West Delhi - 110085 (4) Mr. Suresh Kumar at 541, Neelkanth Apartment, Sector - 13, Rohini, North West Delhi - 110085 to repay the amount mentioned in the notice being Rs. 6,56,16,901.47 (Rupees Six Crores Fifty Six Lacs Sixteen Thousand Nine Hundred One and Forty Seven Paise Only) as on 16-10-2023 with further interest and costs within 60 days from the date of receipt of the said notice.

The borrowers/guarantors having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 31st day of October 2023.

The borrowers/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The South Indian Bank Ltd. for an amount of Rs. 5,90,71,119.89/- (Rupees Five Crores Ninety Lakhs Seventy One Thousand One Hundred Nineteen and Paise Eighty Nine Only) as on 16-10-2023 in the A/c of M/s Bhagwati Diamonds Private Limited with Mayor Vihar Branch along with further interests, legal charges and costs thereon.

The attention of Borrowers are invited to the provisions of Section 13(8) of the Sarfaesi Act, 2002 entitling you to redeem the property prior to publication of Notice of Sale.

Description of the Immovable Property (Immovable properties secured to the account)

DESCRIPTION OF IMMOVABLE PROPERTIES

All that part and parcel of property on Ground Floor without Roof Rights with covered area 79.16 Square Yards, No. 46, Part of property measuring 163.73 Square Meters situated within Lay out plan of Panchari Dihar CHBS Ltd known as Nishant Kunj, Pitampura, Delhi along with all construction, improvements, Easementary Rights existing and appurtenant thereon owned and by Mr. Suresh Kumar, Mr. Sanjay Kumar & Mr. Anoop Kumar Garg more fully described in Sale Deed No. 4515 dated 11/04/2008 registered with Sub-Registrar Officer V/A, Delhi, bounded on North - Road; South - Service Lane; East - Property no 45; West - Property no 47

Date: 03.11.2023 Sd/- Authorised Officer, The South Indian Bank Ltd. Place: Delhi

DEBTS RECOVERY TRIBUNAL CHANDIGARH, (DRT-2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/3295/2017

Summons under Sub-Section (4) of Section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No. 20839

CENTRAL BANK OF INDIA VS GILVERT ISPAT

To, (5) Defendant No. 5 : Mrs. Swaran Kanta Wife of Shri O.P Moudgil, Resident of House No. 99, Sector 6, Panchkula, Haryana.

(13) Defendant No. 13 : Punjab National Bank (A Body Corporate, Constituted under Banking Companies (Acquisition and Transfer of Undertakings) Act 1970 having its Head office at 7, Bhikhaji Cama Place, New Delhi-11607.

Also At: Punjab National Bank, A Body Corporate, Constituted under Banking Companies (A Cquisition and Transfer of Undertakings), Act 1970, Having its Branch Office at ARMB, Sector 17, Chandigarh-160017.

SUMMONS

Whereas OA/3295/2017 was listed before Hon'ble Presiding Officer/Registrar on 11.10.2023.

Whereas this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 34,74,62,119.11 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted .

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application.

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties.

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal.

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 30.11.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date 12.10.2023.

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SCHNEIDER PROTOTYPING INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Schneider Prototyping India Private Limited
2. Date of incorporation of Corporate Debtor	31st March, 2012
3. Authority under which Corporate Debtor is incorporated / registered	RCC-Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U29219DL2012FTC233842
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 81, First Floor, Hemkunt Colony, Level 1 Opp. Nehru Place, New Delhi-110048
6. Insolvency commencement date in respect of Corporate Debtor	31st October, 2023
7. Estimated date of closure of insolvency resolution process	28th April, 2024 (180th day from the date of Commencement of Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Parveen Kumar Jain Reg. No. IBB/1/PA-001/1P-P-02022/2020-2021/13110 AFA Valid upto: 20.06.2024 Add: 501, Lane No. 3A (Band Gali), Chandertok behind Sanatan Dharam Mandir, New Delhi-110093. E-mail: parveen_2817@yahoo.co.in
9. Address & email of the interim resolution professional, as registered with the board	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 E-mail: cirp.schneiderprototypingindia@gmail.com
11. Last date for submission of claims	14th November, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of the Schneider Prototyping India Private Limited on 31st October, 2023.

The creditors of Schneider Prototyping India Private Limited, are hereby called upon to submit their claims with proof on or before 14th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. Parveen Kumar Jain Date: 02.11.2023 Interim Resolution Professional for Schneider Prototyping India Private Limited Place: New Delhi Reg. No.: IBB/1/PA-001/1P-P-02022/2020-2021/13110

"IMPORTANT"

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Form No.3 [See Regulation-15 (1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)
1st Floor, SCO 33-34-35, Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/1104/2023 Exh. No.: 20648

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

IDBI BANK VS SHYAM INDOFAB (P) LIMITED

To, (1) SHYAM INDOFAB (P) LIMITED A COMPANY INCORPORATED UNDER COMPANIES ACT, 1956, HAVING ITS REGISTERED OFFICE AT 1403, 14TH FLOOR, CHIRANJIV TOWER, 43, NEHRU PLACE NEW DELHI - 110019 THROUGH ITS DIRECTORS. EMAIL : SANDEEP@SHYAMINDOFAB.COM GST REGISTRATION NO. 06AARCS6679R1ZZ, PAN NO. AARCS6679R.

Also At: SHYAM INDOFAB (P) LIMITED A COMPANY INCORPORATED UNDER COMPANIES ACT, 1956, HAVING ITS CORPORATE OFFICE AT SCO NO.35, FIRST FLOOR, SECTOR - 12, PANCHKULA, HARYANA - 134112 THROUGH ITS DIRECTORS. PALWAL, HARYANA-134112.

Also At: SHYAM INDOFAB (P) LIMITED A COMPANY INCORPORATED UNDER COMPANIES ACT, 1956, HAVING ITS PLANT LOCATION AT PLOT NO. T-1, MIDC ADDITIONAL AMRAVATI INDUSTRIAL AREA VILLAGE SAWARDI TALUKA AND DISTRICT AMRAVATI MAHARASHTRA - 444901. AMRAWATI, MAHARASHTRA-444901.

(2) SHRI SANDEEP GUPTA SON OF SHRI S. K. GUPTA [DIRECTOR/GUARANTOR] M/S SHYAM INDOFAB (P) LIMITED RESIDENT OF HOUSE NO. 90, SECTOR - 17, PANCHKULA, HARYANA - 134109. [PAN NO. AAQPG8734M, DIN - 00798146].

SUMMONS

WHEREAS, OA/1104/2023 was listed before Hon'ble Presiding Officer/Registrar on 16/09/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 377632750.69/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 22/02/2024 at 10:30A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 30/09/2023.

SIGNATURE OF THE OFFICER AUTHORISED TO ISSUE SUMMONS

Canara Bank Fort Branch, E Syndicate Bank Building, 26A, Sir P. M Road, Fort, Mumbai - 400 001. Tel No: 022-22626622. Email: cb0108@canarabank.com

DEMAND NOTICE UNDER SECTION 13(2)

Ref: 0239766000008 Date: 31.10.2023

To, 1. M/s. Kimitsu Steel Pvt. Ltd. (Borrower) L 24 25, MIDC Talaja Industrial Area, Talaja Dist. Raigad, Maharashtra - 412006. 2. Mrs. Anita Goyal (Guarantor) At 105, Akash Nisem Marg, DLF City, Phase -2, Gurgaon, Haryana - 122001. 3. Ayush Goyal (Guarantor) At H. No. 91, Arjun Marg, DLF Phase -1, Sikanderpur, Ghosi (68), Gurgaon, Haryana - 122002.

Dear Sir/Madam, Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002. The undersigned being the Authorised Officer of Canara Bank, Mumbai Fort Main Branch (hereinafter referred to as "the secured creditor"), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under. That, M/s. Kimitsu Steel Pvt. Ltd. (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the Schedule A hereunder and has entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

That, Mrs. Anita Goyal and Mrs. Ayush Goyal (hereinafter referred to as "the Guarantor") has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of Rs. 9,00,00,000.00/- (Rupees Nine Crores only) with interest thereon.

You (The person mentioned in schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder. However, from August 2020, the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on date amounts to Rs. 5,03,64,883.96 (Rupees Five Crores Three Lakhs Sixty Four Thousand Eight Hundred Eighty Three and Paise Ninety Six Only); the details of which together with future interest rate are stated in Schedule C hereunder. It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt/ instalment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 23/10/2023 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India. The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 12.05% (Penalty Interest+2) % for term loan account together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of Rs. 5,03,64,883.96 (Rupees Five Crores Three Lakhs Sixty Four Thousand Eight Hundred Eighty Three and Paise Ninety Six Only), together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4)(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue: 13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely: (a) Take Possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset; (b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset; Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt; Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the Borrower which is related to the security for the debt; and under other applicable provisions of the said Act. Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you. This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force. Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

Thanking You Sd/- Yours Faithfully, Authorized Officer

SCHEDULE - A
[Details of the credit facility/ies availed by the Borrower]

SI No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Amount
1.	0239766000008	Term Loan	05.02.2021	Rs. 900.00 Lakhs

SCHEDULE - B
[Details of security assets]

SI No.	Movable	Name of Title Holder
1.	Immovable	M/s. Kimitsu Steel Pvt. Ltd. (Borrower)

All that piece and parcel of Land Being land of MIDC area, admeasuring about 4050 sq. mt., situated at Plot No. J 18, MIDC, Talaja, District Raigarh, Navade Road, Maharashtra State, within the limits of Talaja Municipal Corporation, Taluka and Registration Sub-District and registration District Raigarh adjoined: Boundaries: - North : Road, South : Plot 19 and 20, East: Plot No. 17, West: MIDC Reserve Land.

SCHEDULE - C
[Details of liability as on date]

SI No.	Loan No.	Nature of Loan/Limit	Liability with interest as on date 31.10.2023	Rate of Interest
1.	0239766000008	Term Loan	Rs. 5,03,64,883.96 (Rupees Five Crores Three Lakhs Sixty Four Thousand Eight Hundred Eighty Three and Paise Ninety Six Only)	RRLR+ 2.80 % = 12.05% At Present
TOTAL			Rs. 5,03,64,883.96 (Rupees Five Crores Three Lakhs Sixty Four Thousand Eight Hundred Eighty Three and Paise Ninety Six Only).	

CIRCLE SASTRA CENTER
1-2, Raghunath Nagar, M.G. Road, Agra Ph. No. 0562-2525895 Fax: 0562-2850131 E-Mail: cs8182@pnb.co.in

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [under Rule 8(1)]

The Authorized Officer of Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrower/guarantor/mortgagor/Legal hair of guarantor to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower /guarantor/mortgagor having failed to repay the amount notice is hereby given to the borrower/guarantor/mortgagor and the public in general that the undersigned has taken the symbolic possession of the properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. The borrower's / guarantor's/Mortgagor's attention is invited to the provision of Sub-Section (8) of section - 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/guarantor/mortgagor/ Legal hair of guarantor in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Punjab National Bank for the amount and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

Name of the Borrowers/ Guarantors/Branch	Details of the Mortgaged Properties	Date of Demand Notice	Date of Possession	Amt. Due as per Demand Notice
(Borrower) Smt. Rekha Yadav W/o Sh. Kalpesh Kumar, Sh. Kalpesh Kumar S/o Sh. Girraj Singh (Guarantor) Sh. Avdesh Yadav S/o Sh. Ram Prakash Yadav Branch: G.T. Road, Etah	All that part & parcel of property situate at Mauja Barthar, Verma Nagar Par Sakeet, Distt- Etah registered in bahi no. 01, zild no. 2279, pages no. 213 to 250, sl. no. 10207, dated, 21.09.2012, at SRO First, Total area: 72.54 sq mt, standing in the name of Smt. Rekha Yadav W/o Sh. Kalpesh Kumar, Bounded as: East: Plot of Urmila Devi, West: House of Dori Lal, North: Plot of Urmila Devi, South: Rasta 14 ft.	01.08.2023	31.10.2023	Rs. 13,37,650 + interest & other expenses
Borrower/Guarantor/ Mortgagor: Mohammad Ashif S/o Mohammad Fazil Branch: Bhagya Nagar, Agra	EM of Part of Residential Property No. Plot No. 332, Type E Sector- C-1, Shastrapuram near Ansal Conord yard I Agra U.P. 282007, Area: 27 Sqm. Owners: Mohammad Ashif S/o Mohammad Fazil, Bounded as: East: Plot No 331 Type E, West: Plot No. 333 Type E, North: Plot Type E, South: 4.5 Mtr wide and Park.	04.07.2023	30.10.2023	Rs. 6,91,894.00 as on 30.06.2023 + interest w.e.f 01.07.2023 & other expenses
Borrower/Guarantor/ Mortgagor: Hari Mohan S/o Preetam Singh. Branch: Bhagya Nagar, Agra	EM of Part of Residential Property No. H.No. LIG 409, Jawahar Puram, Albatya Shahganj, Agra, U.P. 282010, Area: 27.87 Sqm. Owners: Hari Mohan S/o Preetam Singh, Bounded as: East: H.No. 410, West: H.No. 408, North: Others Property, South: Road 20 Feet Wide.	04.07.2023	30.10.2023	Rs. 7,13,433/- as on 30.06.2023 + interest w.e.f 01.07.2023 & other expenses
Borrower/Guarantor/ Mortgagor: Jitendra Singh Tomar S/o Laxmi Narayan Singh, Mrs. Hemlata W/o Jitendra Singh Tomar. Branch: Shamshabad E-OBC, Agra	EM of part of residential Property No. Plot No. 51 & 52 on khasra No. 72 at Mahendra Enclave (Viswa Karma Puram), Mauza Baroli Aheer, Agra U.P., Area 240 Sqm. Owners: Late. Sh. Laxmi Narayan & Sh. Ranjeet Singh, Bounded as: East: House No. 53 & 54, West: Other's Land, North: Rasta 30 Feet Wide & House No. 50, South: Plot No. 62	19.08.2023	31.10.2023	Rs. 14,62,518.96 as on 31.07.2023 + interest w.e.f 01.08.2023 & other expenses
Borrower/Guarantor/ Mortgagor: Ram Sevak S/o Gulav Singh Branch: Shamshabad E-OBC, Agra	EM of Part of Residential Property No. 96/23/258 ward No. 6 situated at Mohalla Harsahay Khidaki, Murla wale ke pass, Shamsabad, Tehsil Fatehabad Distt Agra, U.P., Area:- 43.25 Sqm. Owners: Ram Sevak S/o Gulav Singh, Bounded as: East: Rasta 5 Feet, West: House of Veer Pal, North: Wada Shyam, South: House of Nekram	21.08.2023	30.10.2023	Rs. 2,65,062.86 as on 31.07.2023 + interest w.e.f 01.08.2023 & other expenses

Date: 03.11.2023 Authorized Officer

MEYER APPAREL LIMITED
CIN: L18101HR1993PLC032010 Regd. Office: No.3 & 4, Mustil No.19, Killa No. 5 Opposite Tata Consultancy N.H-8, Village Narsinghpur, Gurugram- 122004 Haryana, India

NOTICE

Notice is hereby given pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that meeting of Board of Directors of Meyer Apparel Limited to be held on Thursday, 9th November 2023 at 01:00 PM through video conferencing, inter-alia to consider and approve, the Un-audited Financial Results for the quarter/half-year ended September 30, 2023 and amongst other items. This notice is also available on the website of the company https://www.meyerapparel.com and on the website of BSE Ltd https://www.bseindia.com, where the company's shares are listed.

For Meyer Apparel Limited Sd/- Date : 2nd November, 2023 Charu Sharma Company Secretary & Compliance Officer

ARAVALI SECURITIES AND FINANCE LIMITED
CIN: L67120HR1989PLC039125 Office: Plot No. 136, Ground Floor, Rider House, Sector - 44, Gurgaon, Haryana - 122003 Ph. 0124-4556677. E-mail: info@aravaliinvestments.com Website: www.aravaliinvestments.com

NOTICE

NOTICE is hereby given that pursuant to Regulation 29, 33, 47 and any other regulation, if applicable, of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The meeting of the Board of Directors of Aravali Securities and Finance Limited will be held on Friday, 10th day of November, 2023, at 3:00 p.m. at its Registered Office at Plot No. -136, Ground Floor, Rider House, Sector - 44, Gurgaon -122003 to inter alia, consider and approve, the unaudited financial results of the Company for the quarter and half year ended 30th September, 2023.

For Aravali Securities and Finance Limited Sd/- Place : Gurgaon Ruchi Shrivastava Company Secretary

SALE NOTICE

SAMTEL COLOR LIMITED (IN LIQUIDATION)

Liquidator: Mr. Sanjay Gupta
Liquidator Address: E-10A, Kailash Colony, Greater Kailash - I, New Delhi - 110048

Email: samtel@aaainsolvency.com, sanjaygupta@aaainsolvency.com and assetsale1@aaainsolvency.in
Mob. - 8800865284 (Mr. Raj Kumar & Mr. Puneet Sachdeva)

E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 4th December, 2023 at 3:00 pm to 5:00 pm (With unlimited extension of 5 minutes each)
Last date of submission of EMD: 2nd December, 2023
Submission of Eligibility Documents by the prospective bidders: From 2nd November to 15th November, 2023

Sale of Assets and Properties owned by Samtel Color Limited (in Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi vide order dated July 04, 2018. The sale will be done by the undersigned through the E-Auction platform i.e., M/S National E-Governance Services Ltd (NeSL) having website at: https://mbid.nesl.co.in/app/login.

Particulars of the Asset	Block	Reserve Price (in ₹)	EMD Amt. (in ₹)	Incremental Value (in ₹)
Freehold Land admeasuring 0.20 Acres situated at Village - Chhapraula, main Ghaziabad - Dabri colony as Bulandshahr Road, Ghaziabad, Uttar Pradesh - 201009 New Khasra No. 1222K, (old Khasra No. 604). *The Original Title Deeds of the abovementioned property is not available with the liquidator.*	A	76.73 Lakhs	7.67 Lakhs	1 Lacs

*Note: As per the valuation report provided by one of the valuer appointed by the liquidator, the abovementioned properties does not have any demarcation and any independent access and hence they can only be approached via some adjoining property.

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e., https://insolvencyandbankruptcy.in/samtel-color-limited/ and from the E-Auction Process Document, prior to submission of EMD and participation in the process. The Liquidator can be contacted on samtel@aaainsolvency.com

Date: 03/11/2023 Place: New Delhi Sd/- Sanjay Gupta Liquidator in the matter of Samtel Color Limited IBB/1/PA-001/1P-00117/017-18/10252 Address: E-10A, Kailash Colony, Greater Kailash - I, New Delhi - 110048 Email: samtel@aaainsolvency.com, sanjaygupta@aaainsolvency.com Contact: 91-8800865284 (Mr. Raj Kumar / Mr. Puneet Sachdeva)

Form No. MC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 30/09/2023 to enable the company to change its registered office from State of Uttar Pradesh to State of Rajasthan. Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form of cause to be delivered or send by registered post to his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Northern Region 2nd Floor, Park Road, Gurgaon, Haryana - 122003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below. If no objection is received by the date specified above, the company shall proceed with the proposed change of its registered office to State of Rajasthan. Sd/- Anil Fortuna Arcadia Sector 18 Noida Gautam Buddha Nagar UP 201301. For & on behalf of Gu Techno Filaments Private Limited Mohd Furkan Ali Director DRC: 07653803

SOUTH EAST CENTRAL RAILWAY

E-TENDER NOTICE FOR MISCELLANEOUS WORK

Srl. No.(1) E-Tender No. DRM-ENGG-BSP-T-71-23-24, Date: 31.10.2023

Work: Execution of Through Sleeper Renewal Work (TSR) by PORS under the jurisdiction of Sr. DEN/NORTH, Bilaspur. Tender Value (In Rs.): ₹ 1,38,62,844.14/- Earnest Money (In Rs.): ₹ 2,19,300/-, Completion Period: 12 Months.

Srl. No.(2) E-Tender No. DRM-ENGG-BSP-T-72-23-24, Date: 31.10.2023

Work: Execution of track work like TRR (P), TFR, TTR (FS+CS+ CMSC) & other miscellaneous track work under the jurisdiction of Assistant Divisional Engineer/ Umaria of Bilaspur division. Tender Value (In Rs.): ₹ 1,48,62,493.15/- Earnest Money (In Rs.): ₹ 2,24,300/-, Completion Period: 12 Months.

Srl. No.(3) E-Tender No. DRM-ENGG-BSP-T-73-23-24, Date: 31.10.2023

Work: Execution of track work like CEJ, TRR, TFR, TBR, Glued joint, S/T, & other miscellaneous track work under the jurisdiction of Assistant Divisional Engineer/ Shadhol of Bilaspur division. Tender Value (In Rs.): ₹ 2,13,97,588.43/- Earnest Money (In Rs.): ₹ 2,57,000/-, Completion Period: 12 Months.

Start date of Submission of Tender: On 08.11.2023, Last date of Submission of Tender: Upto 11.00 hrs. On 22.11.2023.

The complete information of above e-Tender Notices is available over website https://www.regs.gov.in. Bids other than e-bids shall not be accepted against above Tenders.

Div. Railway Manager/Engg. S.E.C. Railway, Bilaspur

South East Central Railway @secrail

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar - District Gurgaon (Haryana), Pin Code- 122050, within twenty days from the date of publication of this notice, with a copy to the proposed company at its registered office.

2. The Principal objects of the proposed Company are as follows:

- To carry on the business related to services, storage, distribution of goods and supply chain management for the various products including but not limited to oil, petroleum, and energy products and their storage tanks, bowlers, and associated products.
- To develop, provide, undertake, design, import, export, distribute, deal, and manage software, web portal, mobile app, and backend IT systems for the purposes of managing the storage, distribution, and supply chain of the products.
- To make investments into other enterprises, partnerships, companies, or LLP(s) for further enhancement of the business.
- To engage itself in any lawful act or activity in relation to the above Business, subject to the requisite approval required, if any.
- To engage in all activities necessary, desirable, or incidental to the accomplishment of the foregoing.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at A-41 Ground Floor, Mathura Road Mohan Cooperative Industrial Estate, New Delhi 110044.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050, within twenty days from the date of publication of this notice, with a copy to the proposed company at its registered office.

Dated this 02nd day of November, 2023. for Treis Solutions LLP Sd/- Adnan Arsalan Kidwai (Designated Partner)

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5

